

F. No. RCD-05007/1/2021-Regulatory-FSSAI-Part(5) [Comp. No. 10043]  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
**(Regulatory Compliance Division)**  
FDA Bhawan, Kotla Road, New Delhi -110002  
Food Safety Compliance System, FoSCoS [<https://foscos.fssai.gov.in>]

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**Dated, 01<sup>st</sup> July, 2024**

**Subject: Ease of doing Business – Launch of provision for Instant (Tatkal) issuance of License/ Registration in certain categories of food businesses-reg.**

According to the FSS (Licensing and Registration of Food Businesses) Regulations, 2011, licenses must be granted within 60 days and registrations within 07 days. To facilitate ease of doing business, it has been decided by the Food Authority, **to enable instant issuance of licenses/registrations for specific categories such as wholesalers, distributors, retailers, transporters, storage without atmospheric control, importers, food vending agencies, direct sellers and merchant-exporters.** This instant issuance via FSSAI's Food Safety Compliance System (FoSCoS) shall be subject to digital verification through GST, CIN, PAN, AADHAAR, etc. and conditions as laid down under para 2 below. This will be an additional option alongside the existing procedure for applying and obtaining licenses/registrations.

2. The above scheme of instant issuance of license / registration shall have following changes (and conditions) w.r.t existing procedure:

- i. Only for select Kind of Businesses [KoB] and certain Food Product Categories within the KoB shall be as per **Annexure-1**.
- ii. Methods for Digital Verification in case of License:
  - a) **Proprietorship firms:** Verification through GST and AADHAAR
  - b) **Partnership/Registered Firms:** Verification through CIN/GST and AADHAAR
- iii. Methods for Digital Verification in case of Registration: Verification through PAN and AADHAAR for Petty FBOs [Sr. No. 1 to 9]; For Sr. 10 & 11 – only AADHAAR (as per KoBs) as mentioned in the **Annexure-1**.
- iv. The applicant will be required to declare that -  
*'He/she does not possess the valid license / registration at the same premises or his / her license / registration has not been suspended or cancelled by the authorities in past three months'*.
- v. **The applicant will be required to upload photographs of the unit**, specifically including images of the entrance/front facing of the unit, which shall help in identifying their food business unit for which license/registration has been obtained instantly.
- vi. The **validity** of Instant License/Registration will be **One year**. Thereafter, it may be renewed as per existing procedure for renewal of License /Registration.
- vii. The applicants will be required to **pay the entire annual fee** for license/ registration during filing of application.

viii. Instantly granted License / Registration shall have following disclaimers, displayed on the page-1 of License /Registration copy:

*Disclaimer:*

- *This is an instantly issued license/ registration based on self-declaration made by the applicant. Any false declaration shall attract penalty up to Rs. 10 lakhs under Section 61 of the FSS Act, 2006.*
- *This license / registration copy shall not be used to claim ownership of the premise.*
- *Jurisdictional Designated Officer / Registration Authority / Food Safety Officer shall have all the powers as laid down under FSS Act, 2006, Rules and Regulations made thereunder to conduct any enforcement activity in their jurisdiction to enforce the provisions of Food Safety against these instantly issued License / Registration.*

3. To start with, Instant (tatkal) issuance of License/Registration, as per above conditions, **except** for Partnership /Registered firms as mentioned under para 2(ii) above will be rolled out in the States/UTs of Assam, Delhi, Gujarat, Jammu & Kashmir, & Kerala w.e.f **28<sup>th</sup> June 2024**.

4. A provision for applying and obtaining Instant [Tatkal] License /Registration will be available on the homepage of the Food Safety Compliance System (FoSCoS). The User Manual will also be made available under the 'User Manual/Guidance Document' tab in due course on FoSCoS.

  
(Inoshi Sharma)

Executive Director(CS)  
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**To:**

1. All Food Business Operators, Associations, Food Safety Mitra, and other stakeholders
2. Commissioners of Food Safety of all States/UTs
3. Directors of all Regional Offices, FSSAI

**Copy for information to:**

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. CTO - for uploading on FSSAI website
4. SBCD – for wider dissemination of the order

Annexure-1

S. No	Kind of Businesses [KoBs] allowed for Instant [Tatkal] issuance of License /Registration	Food categories allowed
1	Importer	All Food categories allowed
2	Merchant-Exporter	All Food categories allowed
3	Wholesaler	All Food categories allowed <b>except</b> 08 – Meat, 09- Fish
4	Distributor	All Food categories allowed <b>except</b> 08 – Meat, 09- Fish
5	Retailer	All Food categories allowed <b>except</b> 08 – Meat, 09- Fish
6	Transporter	All Food categories allowed <b>except</b> 01- Dairy, 08 – Meat, 09- Fish
7	Storage without Atmospheric Controlled + Cold	All Food categories allowed <b>except</b> 08 – Meat, 09- Fish
8	Food Vending Agencies	All Food categories allowed <b>except</b> 08 – Meat, 09- Fish
9	Direct Seller <sup>#</sup>	All Food categories allowed <b>except</b> 08 – Meat, 09- Fish
10	Petty Retailer of snacks/tea shops*	All Food categories allowed <b>except</b> 08 – Meat, 09- Fish
11	Hawker (Itinerant / Mobile food vendor)*	All Food categories allowed <b>except</b> 08 – Meat, 09- Fish

\*For the instant license/registration, prepared food (loose food) is allowed only for serial no 10 and 11. In case of other KoBs mentioned above (excluding S. No. 10 & 11) only pre-packed products are allowed.

<sup>#</sup> Direct seller KoB will be made live by 10<sup>th</sup> July, 2024.

  
(Inoshi Sharma)  
Executive Director(CS)